

आयकर अपीलिय अधीकरण, न्यायपीठ – “B” कोलकाता,  
**IN THE INCOME TAX APPELLATE TRIBUNAL “B” BENCH: KOLKATA**  
 (समक्ष)Before श्री जे. सुधाकर रेड्डी, लेखा सदस्य एवं/and श्री ऐ. टी. वर्की, न्यायीक सदस्य)  
 [Before Shri J. Sudhakar Reddy, AM & Shri A. T. Varkey, JM]

**I.T.A. No. 589/Kol/2018**  
**Assessment Year: 2012-13**

M/s. Zodiac Vintrade Pvt. Ltd. (now amalgamated with Nightangle Tradecom Pvt. Ltd.) (PAN:AACCN8353Q)	Vs.	Income Tax Officer, Wd-10(4), Kolkata
Appellant		Respondent

Date of Hearing	13.11.2018
Date of Pronouncement	13.11.2018
For the Appellant	Shri Manoj Kataruka, AR
For the Respondent	Shri Sankar Halder, Addl. CIT, Sr. DR

**ORDER**

**Per Shri A.T.Varkey, JM**

This appeal preferred by the assessee is against the revision order of the Pr. CIT, Kolkata-4, Kolkata passed u/s. 263 of the Income-tax Act, 1961 dated 05.03.2018 for AY 2012-13.

2. At the time of hearing, the Ld. AR submitted that the assessee has instructed vide letter dated 25.10.2018 that it does not want to proceed with the above appeal. Hence, the Ld. AR wants to withdraw the appeal. Ld. DR has not objected to this prayer of the assessee's Ld. AR. Hence, we dismiss the appeal of the assessee being not pressed

3. In the result, appeal of the assessee is dismissed being not pressed.

Order is pronounced in the open court on 13/11/2018

Sd/-  
 (J. Sudhakar Reddy)  
 Accountant Member

Sd/-  
 (A. T. Varkey)  
 Judicial Member

Dated: 13th November, 2018

Jd.(Sr.P.S.)

Copy of the order forwarded to:

- 1 Appellant – M/s. Zodiac Vintrade Pvt. Ltd. (now amalgamated with Nightangle Tradecom Pvt. Ltd.) 8E, Dacres Lane, 2<sup>nd</sup> floor, Kolkata-700 069.
- 2 Respondent – ITO, Ward-10(4), Kolkata.
- 3 CIT , Kolkata
- 4 DR, Kolkata Benches, Kolkata (sent through e-mail)
- 5

/True Copy,

By order,

Sr. Pvt. Secretary